

**GOVERNMENT OF INDIA  
HEALTH AND FAMILY WELFARE  
LOK SABHA**

UNSTARRED QUESTION NO:788

ANSWERED ON:25.02.2011

SPURIOUS AND SUB-STANDARD DRUGS

Bali Ram Dr. ;Bhujbal Shri Sameer ;Botcha Lakshmi Smt. Jhansi;Gandhi Shri Feroze Varun;Patil Shri C. R. ;Rama Devi Smt. ;Sampath Shri Anirudhan;Singh Shri Ijyaraj ;Sinh Dr. Sanjay;Verma Shri Sajjan Singh;Yadav Shri M. Anjan Kumar

**Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:**

- (a) whether a large number of spurious and substandard drugs have been recovered across the country;
- (b) if so, the value of drugs seized, the companies and persons found guilty for their involvement in this illegal act and the action initiated/taken against them during the last three years and the current year, State/UT-wise;
- (c) whether the Government proposes to create awareness among the people about spurious and substandard drugs and make stringent rules and regulations to control the menace;
- (d) if so, the details thereof and if not, the reasons therefor; and
- (e) the further measures taken/proposed by the Government to detect and check the menace of spurious and substandard drugs in the country?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF HEALTH & FAMILY WELFARE (SHRI DINESH TRVEDI)

(a) & (b) Statements I to V containing details of the cases of drugs found spurious / not of standard quality by the drugs control authorities of the States / Union Territories, number of samples tested, number of samples declared not of standard quality, number of samples declared spurious/ adulterated, number of prosecutions launched, number of cases decided, number of persons arrested, value of drugs seized, etc. as received from them are annexed.

(c) to (e): A Whistle Blower Scheme has been initiated by the Government to encourage vigilant public participation in the detection of movement of spurious drugs in the country. Under this policy the informers are suitably rewarded for providing concrete information to the regulatory authorities in respect of movement of spurious drugs. The Drugs and Cosmetics Act, 1940 has also been amended by the Drugs & Cosmetics (Amendment) Act, 2008 providing for more stringent penalties for manufacture/ trade of spurious and adulterated drugs. Certain offences have been made cognizable and non-bailable.

The provision for setting up of special courts for dealing with drugs-related offences has also been made. The Central Drugs Standard Control Organisation (CDSCO) has also been strengthened. An effort has been made to strengthen the Central drugs testing laboratories both in terms of manpower and equipments. The State / UT Governments have also been asked to strengthen their drug control departments and drugs testing laboratories for effective enforcement of legal provisions.